

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

EXCISE APPEAL NO. 12974 OF 2019

[Arising out of OIA-CCESA-SRT-APPEAL-PS-213-216-2019-20 dated 10/07/2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

NAVPAD FLEXIPACK

1706/5, GIDC, Halol, Punchmahal
Punchmahal, Gujarat

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-DAMAN**

3rd Floor...Adarsh Dham Building, Vapi-Daman Road,
Opp. Vapi Town Police Station, Vapi, Gujarat-396191

Respondent

Appearance:

None appeared for the Appellant

Shri Sarjeet Kumar, Superintendent (AR) for the Respondent

CORAM:

HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

FINAL ORDER NO. 10054/2026

Date of Hearing : 20/01/2026

Date of Decision : 20/01/2026

Dr. AJAYA KRISHNA VISHVESHA

None is present for the appellant. The learned Authorised Representative for the department is present. I have been informed that on last three occasions none was present from the side of the appellant. It appears that the appellant is not taking interest in contesting the appeal before this Tribunal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

2. Consequently, the appeal is dismissed.

(Dictated and pronounced in the open Court)

**(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)**